## HIGH COURT OF JAMMU &KASHMIR AND LADAKH

(Office of the Registrar Judicial Srinagar)

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## ORDER

No. 199/295

Dated 31-5-2025

In pursuance of the recommendations made by the Hon'ble Lawyers Chamber Committee vide its minutes of meeting held on 13.03.2025 (Agenda No.1), as approved by Hon'ble The Chief Justice, conveyed by Registrar General through his communication bearing no.29560/RG/LP dated 29.05.2025, the allotment/change of Chambers in the Lawyers Chamber Building, High Court Wing, Srinagar, in favour of the advocates, whose names are shown below, subject to the terms and conditions as laid down in the Notification no. 08 of 2025 RG/LP dated 04.01.2025 (Jammu & Kashmir and Ladakh Allotment and License Fee Rules 2024) is made as under;

S.No.	Name of the Advocate in favour of allotment is made	Chamber already allotted	Chamber now allotted	Subject to payment of Security Deposit
1.	Mr. N.A. Beigh, Sr. Adv. With one assisting counsel Mr. Sofi Manzoor Advocate	105	100	Rs.50,000/- minus the already paid security deposit, if any.
2	Mr. S. A. Makroo, Sr. Adv. With one assisting counsel Mr. Rahil Noor, Advocate	32	32 32	Rs.50,000/- minus the already paid security deposit, if any.
3	Mr. Mohammad Amin Bhat, Adv.	32	95	Nill
4	Mr. Bilal Ahmad Malla, Adv.	32	97	Nill
5	Mr. Zahid Khan, Adv.	100	99	Subject to payment of security deposit, as may be applicable to him on the basis of his length of practice.

By Order.

(Khursheed-Ul Island) | Registrar Judicial

Dated '31-5-2025

No. 1178592

Copy to:-

- 1. Registrar General, High Court of J&K and Ladakh at Jammu for information.
- 2. Pr. Secretary to Hon'ble The Chief Justice, High Court of J&K and Ladakh, Jammu.
- 3. Secretary to His Lordship Hon'ble Mr. Justice Vinod Chatterji Koul, Hon'ble Chairman, Committee for Lawyers Chamber High Court Srinagar.
- 4. Secretary to IIis Lordship Hon'ble Mr. Justice Javed Iqbal Wani, Hon'ble Member, Committee for Lawyers Chamber High Court Srinagar
- 5. Secretary to Her Ladyship Ms. Justice Moksha Khajuria Kazmi, Hon'ble Member, Committee for Lawyers Chamber High Court Srinagar.
- 6. Estates Officer, High Court of J&K and Ladakh, Srinagar for necessary action
- 7. Shri for information and necessary action.
- 8. Incharge NIC for uploading the order on the official website of High Court of J&K and Ladakh, Srinagar

Registrar Budicial